

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT & HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2053
ANSWERED ON 28TH JULY, 2022

DEFECT LIABILITY PERIOD

2053. SHRI GURJEET SINGH AUJLA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government obtains the written undertaking of Defect Liability Period (DLP) from the construction contractor/company for the roads, bridges or other road infrastructure in the country and if so, the details thereof;**
- (b) whether the Government or its agencies perform ride quality test, physical inspection of the roads before the expiry of DLP and if so, the details thereof;**
- (c) whether the Government performed ride quality test and physical inspection of the roads before the expiry of DLP of the stretch between Jalandhar to Dhilwan and Amritsar to Pathankot;**
- (d) if so, the details and outcome thereof; and**
- (e) if not, the reasons therefor?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

a) There is in built provision of Defect Liability Period (DLP) in contract agreement for public funded projects and the contractor is bound by the provision. In public private partnership projects, it is the obligation of concessionaire to maintain the project highway during the operations & maintenance period as per the performance standards mentioned in the concession agreement.

b) As specified in Engineering, Procurement and Construction (EPC) contract agreement, riding quality test, physical test to measure cracking, rutting, stripping and potholes are performed before completion of DLP.

c) to e) The Amritsar Pathankot stretch is under Maintenance with the BOT Concessionaire till 2030.

The Jalandhar-Dhilwan stretch was constructed in two parts. The stretch from Jalandhar to Bidhipur was constructed on BOT mode but the concession agreement was terminated by NHAI for failure of the Concessionaire to meet maintenance obligations. The Bidhipur-Dhilwan stretch was constructed on EPC mode and the Defect Liability Period of the Contractor expired in 2020. All the required tests were conducted as per provisions of Contract Agreement. The Authority has also recently got conducted NSV and FWD test for the stretch and based on the same, bids have also been invited for renewal of the stretch.
